

- (8) Shri Suraj Mandal
(9) Shri Arvind Netam
(10) Shri Ram Vilas Paswan
(11) Shri K. Pradhani
(12) Shri S.S.B. Rajendrakumar
(13) Dr. Lal Bahadru Rawal
(14) Shri Sudarsan Raychaudhuri
(15) Shri M. Baga Reddy
(16) Shri Vishwa Nath Shastri
(17) Shri Sukh Ram
(18) Shri Syed Shahabuddin
(19) Shrimati Chandra Prabha Urs; and
(20) Shri Mukul Balkrishna Wasnik

with instructions to report by the last day of the first week of the Monsoon Session, 1992".

The motion was adopted

17.38 hrs.

CONSTITUTION (SEVENTY-SIXTH
(AMENDMENT) BILL
AMENDMENT OF ARTICLES 54 AND
239aa

As passed by Rajya Sabha

[English]

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI K. VIJAYA BHASKARA REDDY): I beg to move:

"That the Bill further to amend the Constitution of India, as passed by

Rajya Sabha, be taken into consideration.

Honorable Members would recall that as a follow up of Government's acceptance of certain recommendations of the Committee on Reorganisation of Delhi set-up (known as Balakrishnan Committee), two Bills, namely, (i) the Constitution (Seventy-Fourth Amendment) Bill, 1991 and (ii) the Government of National Capital Territory Bill, 1991 were enacted by Parliament last year. The new laws, *inter alia*, provided for a Legislative Assembly and a Council of Ministers for the National Capital Territory of Delhi.

One of the recommendations of the Committee relates to the inclusion of the members of the Legislative Assembly for the National Capital Territory of Delhi in the Electoral college for the election of the President of India. It may be relevant to mention that while the Government of Union Territories Act, 1963 provides for a Legislative Assembly and a Council of Ministers for Pondicherry, the members of the Assembly do not form part of the electoral college for the election of the President of India.

It may further be recalled that while considering the Bills relating to Delhi, views were expressed in both the Houses of Parliament in favour of including also the elected members of the Legislative Assemblies of Union territories in the electoral college for the election of the President under article 54 of the Constitution, and, it was stated on behalf of the Government that the suggestions would be given due consideration on a priority basis.

I am happy to say that we have now been able to formulate another amendment to the Constitution, so as to include the elected members of the Legislative Assemblies of Union territories in the electoral college for the election of the President of India. The present Bill is for the purpose of amending articles 54 of the Constitution to include those members in the electoral college.

[Sh. K. Vijaya Bhaskara Reddy]

I would like to briefly refer to the provisions incorporated in the Bill. At present article 54 relating to the election of the President provides for an electoral college consisting of only the elected Members of both Houses of Parliament as well as the Legislative Assemblies of the States (not Union territories). Similarly, article 55 providing for the manner of such election also speaks of Legislative Assemblies of States. Accordingly, an Explanation is sought to be inserted in article 54 to provide that reference to "State" in articles 54 and 55 would include the National Capital Territory of Delhi and the Union territory of Pondicherry for constituting the electoral college for election of the President. This would enable the elected members of those Legislative Assemblies to be included in the electoral college.

The Constitution (Seventy-Fourth Amendment) Bill, 1991 which was enacted as the Constitution (Sixty-Ninth Amendment) Act, 1991 received assent of the President on 21st December, 1991. The said Bill as originally introduced in the Lok Sabha sought to incorporate in article 239AA a sub-clause (b) to clause (7) on the lines of clause (2) of article 239A which provides for a Legislative Assembly and Council of Ministers for the Union territory of Pondicherry. The sub-clause was subsequently dropped since inclusion of the said sub-clause would have necessitated rectification of the Bill by the Legislatures of not less than one-half of the States and thereby delayed the early constitution of a Legislative Assembly for the Union territory of Delhi. The said sub-clause is added in the present Constitution Amendment Bill with retrospective effect i.e., from 21st December, 1991.

Article 239AA, clause 7(b) is of a clarificatory nature. For removal of doubts it has been stated in this sub-clause that any law made by Parliament by virtue of powers conferred by the Constitution (69th Amendment) Act, 1991 shall not be deemed a Constitutional Amendment because the said Constitution Amendment Act had already conferred powers on Parliament to make

such appropriate laws in connection with the creation of a Legislative Assembly for Delhi, as stipulated in the said Constitution Amendment Act. The main purpose of the said sub-clause is to make it clear that any law enacted pursuant to sub-clause (a) would not be an amendment to the Constitution, but only an ordinary legislation passed by Parliament in exercise of its normal legislative functions. This is done by way of abundant caution and is on the lines of similar provisions enacted by Parliament in the Constitution (Fourteenth Amendment) Act, 1962 for creation of local Legislatures or Council of Ministers for certain Union territories.

The Bill, after it is passed by both the Houses of Parliament, will require to be ratified by the Legislatures of not less than one-half of the States as required under sub-clause (a) of proviso to article 368(2) of the Constitution.

The proposal included in the present Bill covers an important aspect of the election of the President of India. It aims at providing representation to the legislators in Union Territory Legislatures in the matter of election of the President. It is my earnest hope that the Bill will receive the unanimous support of all sections of the House as it has received in the Council of States.

Sir, I now commend the Bill for the consideration of the House.

MR. SPEAKER: Motion moved:

"That the Bill further to amend the Constitution of India, as passed by Rajya Sabha, be taken into consideration."

[Translation]

SHRI MADAN LAL KHURANA (South Delhi): Mr. Speaker, Sir, I support the 76th Constitution Amendment Bill that has been brought forward in the House today.

The hon. Minister made many promises in December 1991 when a Bill for giving statehood to Delhi was brought forward in

the House; One of the many promises he made was that the Members of Delhi and Pondicherry legislative Assemblies would be included in the electoral College for the election of the President. It was also promised that elections would be held in Delhi in seven to eight months. Not to speak of the elections and other promises, since the Congress Party is likely to get votes from Pondicherry Assembly in the Presidential election, so.....(Interruptions)

Mr. Speaker, Sir, I am saying this because as per the assurance 6-8 months complete in July. If they had held the elections before July I would have thought that they have fulfilled their promises. They had also assured that a Bill regarding the further structure of Delhi would also be brought forward. But what will be the fate of Delhi Municipal corporation? What will be its number? Will there be 2, 3 or 5 Corporations? A Bill on the basis of the recommendations of Sarkaria Commission was also supposed to be introduced by the Government. What has happened to those recommendations? It was also promised that the Delhi Municipal Corporation would be divided into many parts. Now the people of Delhi are asking whether the elections to Delhi assembly would be held or not? Will there be elections to Corporation or not? Will there be 5, 6 or 10 Corporations? Nothing is being said about all this. What will be the fate of Delhi Municipal Corporation and D.D.A.? There was a proposal to trifurcate it. Is it being done or not? Will the requisite amendment be made in the Act or not? Similarly, will DESU continue to function and will a Water Board be constituted? I am asking all these mainly because the Government had made some promises about the future structure of Delhi what happened to all those promises.

Mr. Speaker, Sir, I would like to say that even if assembly elections are held in Delhi, the problems of Delhi will not be solved, as long as a Bill on the basis of Sarkaria Commission recommendations is not brought forward and passed by the House. It causes concern. Today you are not able to clarify the

position. I would, therefore, like to ask the hon. Minister, through you, that he should tell the people of Delhi as to when the assembly elections would be held in Delhi and he should also say as to what will be done in respect of other matters. I would like to give 2-3 examples regarding the state of uncertainty in Delhi. Four lakh people are arriving in Delhi every year and there is a need of one lakh houses. Besides, the population of Delhi is increasing everyday but the Government is providing only 8,000 houses. Secondly, three-years back, the number of private and D.T.C. buses in Delhi was 5500 which has now been reduced to 4800. While the population of Delhi has increased by ten lakh, the number of buses has been reduced. Houses are not being built. The law and order situation is deteriorating from bad to worse, I would, therefore, like that, at this moment, there should be some announcement about the future structure of Delhi.

Mr. Speaker, Sir, thirdly, I would like to say that it has just been stated that delimitation of constituencies would be done; but one thing is lacking. It has been passed in a hurry. There is a provision under Delimitation Act that the members of State Assemblies and the Members of Parliament should be associated with Delimitation Commission upto a certain ratio. But the elected Members of Delhi are not being given any cognisance today. I, therefore, suggest that even though this Act has been passed, the elected members of Delhi should also be associated with it because delimitation is now being done in Delhi by one person. Honouring the sentiments of Delimitation Act, M.Ps should also be associated with this delimitation process.

Mr. Speaker, Sir, keeping in view the slow pace, it is uncertain as to when the elections would be held in Delhi. I would like that the hon. Minister, even if he is not going to hold elections before the Presidential election, should announce the programmes, if not the date, for holding assembly elections in Delhi. Mr. Speaker, Sir, I would like to make a submission about by-elections.

[English]

MR. SPEAKER: It is off the mark.

[Translation]

SHRIMADANLAL KHURANA: I do not want to discuss the reforms which have already been pointed out by Shri Advani. There was a proposal to use electronic machines in this by-election as a first step towards electoral reforms. With that, people would have felt that the Government is sincere about electoral reforms. What are the reasons that electronic-machines are not being used in the by-election? I have come to know that elections in Gujarat have been postponed due to drought. But it is not correct it was postponed because the Government was scared that all the four seats of Gujarat would be bagged by the B.J.P. The truth is that the Chief Minister of that State is going abroad for personal reasons and that is why it was decided to postpone the by-elections.

Lastly, on the one hand, while I support this Bill, on the other hand I would like to request the Hon. Prime Minister through you that he should soon make an announcement about elections in Delhi. Perhaps, they will not be able to hold elections before the Presidential election but he must say as to when the elections would be held. I wanted to make this much submission only.

[English]

SHRI MRUTYUNJAYA NAYAK (Phulbani): Sir, I would request the hon. Minister that before referring this Bill to the Select Committee, adequate representation should be given to Scheduled Castes on that Committee.

MR. SPEAKER: No, that is another Bill.

[Translation]

SHRI MANORANJAN BHAKTA (Andaman & Nicobar Islands): Mr. Speaker, Sir, it is an occasion of happiness for the people of Delhi and Pondicherry that the House is passing a Constitution Amendment

so that the Members of the Legislative Assembly of Pondicherry and Delhi will be able to take part in the Presidential elections. I would like to submit that the masses of other areas also have the same democratic hopes and aspirations. The people of Lakshweep, Andaman and Nicobar Islands, Dadra and Nagar Haveli and the Union Territories like Chandigarh etc. where there is no Legislative Assembly, are being deprived of this right. Therefore, I would like to submit since the Hon. Prime Minister, all the senior Members of the Cabinet and the leader of the Opposition are also present that there should be a provision for the people of Union Territories where there is no Legislature Assembly to participate in the Presidential elections.

SHRI BHOGENDRA JHA (Madhubani): Mr. Speaker, Sir, on behalf of my party I support the Constitution Amendment Bill, which is being discussed in the House. Besides, I want to say something specially about Delhi.

Delhi is the capital of the country and the population figures are changing very fast and in the recent past it has changed very rapidly. Though, the elections are to be held on the basis of 1991 Census but the delimitation of constituencies should also be done so that all can have equal representation. I want to emphasize that all should get equal representation whether they are the labourers, masons, jhuggi dwellers or the people living in palances.

Mr. Speaker, Sir, I do not want that there should be further delay in the elections of Delhi due to the other reforms in the electoral process. We should have thought over it earlier. I do not want to say anything about the intention of the Government or that the matter is being delayed deliberately but there is scope of doubt since the issue has been procrastinated. Now, when the political decision has been taken there should be no question of procrastination. The delimitation of Constituencies should be done on the basis of 1991 census so that the election can be held properly and no area and no section of the society is left neglected. With these words, I support this Constitution Amendment Bill.

365 Constitution (Seventy-
Sixth Amendment) Bill

VAISAKHA 17, 1914 (SAKA) (Amendment of Articles 366

54 and 239AA)

SHRI SURYA NARAYAN YADAV (Sahasara): Mr. Speaker, Sir, I support the Constitution Amendment Bill regarding Delhi and Pondicherry and my submission to you is that there are many people in Delhi, who were left due to one reason or the other in the last census and I understand that they are nearly 20-25 lakh. The names of these 20-25 lakh of people are not included in the voters list of Delhi. My submission is that their names should be included into the voters list and only then the elections should be held so that the poor can elect their representatives and they too can participate in the elections. It is the need of the hour.

With this submission I support the Constitution Amendment Bill presented in the House.

[English]

SHRI SUDARSAN RAYCHAUDHURI (Serampore): Sir, the Preamble of our Constitution stipulates that our country is Democratic and at the same time a Republic. It was not a tautology. Republic means that the Head of the State, President, must be elected. But there was a flaw in Article 54 of the Constitution in the sense that it empowers only the elected M.Ps. and elected members of the Legislative Assemblies of different States to be included in the electoral college that will elect the President of India. But now Delhi is going to have one elected Legislative Assembly, the Union Territory of Pondicherry already has one elected Legislative Assembly. It is good that this Amendment Bill is with us which would enable the proposed members of the proposed Legislative Assembly of Delhi and members of Pondicherry Legislative Assembly to participate in the election of the President of India.

Lastly, I would like to make one appeal on behalf of the Union Territory of Andaman and Nicobar Islands. The people of this area have a long-standing demand that they should have one elected Legislative Assembly so that the Members of that Assembly may also take part in the election of the President of India. I urge upon the

Government to take early action in this regard. Thank you.

MR. SPEAKER: I think we shall have to extend the time of the House till we complete this item of business.

SEVERAL HON. MEMBERS: Yes.

MR. SPEAKER: The time of the House is extended till the completion of this item.

[Translation]

SHRI PIUS TIRKEY (Alipurduars): Mr. Speaker, Sir, on behalf of my party I support the Constitution Amendment Bill presented in the House regarding Delhi and Pondicherry. Besides, I want to make only one submission.

Delhi is a metropolitan city and we will be happy if it becomes the first composite State in the country where the population would be of composite nature and multi linguistic. It will be the first state of the country which will be formed on multi-linguistic basis. It will be a first step in this direction. I support it whole heartedly on my behalf and on behalf of my party.

18.00 hrs.

[English]

SHRI K. VIJAYA BHASKARA REDDY: Sir, I am very happy that this Bill has got the support of the entire House. Shri Madan Lal Khurana initiated it. We have heard him so many items. In his mind, Delhi is at the top, every time he talks about Delhi elections. This House has already passed the Bill and Delhi is going to be a State and it is going to have a Legislature and also a Ministry and the State Legislators of Delhi also when elected, will be voters in the Presidential election. Along with Delhi, Pondicherry also will have the benefit, I mean, the Members of legislature of Pondicherry will have the benefit. As the hon. Members said that elected members of the Assembly should have it.

As far as Delhi is concerned, the Delimitation Commission if functioning, he

[Sh. K. Vijaya Bhaskara Reddy]

knows it, and the schedule of delimitation about which Shri Advani also wanted me to say, I have said it and it is a tentative date and after delimitation of the constituencies is over, definitely the elections will be held at the earliest. I do not know whether we can have it right now, but we will have it at the earliest.

[Translation]

SHRI MADAN LAL KHURANA (South Delhi): MPs should also be associated with this work.

SHRI LAL K. ADVANI (Gandhinagar): Mr. Speaker, Sir, this is very valid and useful point, namely, that normally the Delimitation Commission Bill provides that Members of Parliament would be Associate members and in the case of Assembly delimitation, Members of the Assembly should be the Associate Members. Here, in this case there is no Delimitation Bill at all. Here it is being done by the Election Commission. So, in the fitness of things, keeping to the spirit of the proposal for delimitation, if you associate Members of Parliament from Delhi with the delimitation of constituencies in Delhi, it would be a right thing and it can be done by the Government. (Interruptions)

[Translation]

SHRI BHOGENDRA JHA: Mr. Speaker, Sir, representation of all political parties should be there in it.

[English]

SHRI LAL K. ADVANI: Either way it can be done. (Interruptions)

SHRI K. VIJAYA BHASKARA REDDY: Sir, the delimitation is being conducted by the C.E.C. I am not aware of it, I will look into that. I will have to examine it, I can assure you as to what I can do. But I know the Delimitation Commission where they co-opt M.Ps. and also Legislators from various

States. But how it is done and all that, the Home Minister looks after that. I will convey it to the Home Minister. The schedule of dates for notification, transactions and everything has been published. So, the Government is sincere to have the elections at the earliest. Perhaps after the delimitation of the constituencies is done, the Government will have the elections and in the next Presidential elections we will have the Legislators of Delhi also.

So, I again thank all the Members for their cooperation.

SHRI MANORANJAN BHAKTA: What about the Andaman and Nicobar Islands?

SHRI K. VIJAYA BHASKARA REDDY: My friend, Mr. Manoranjan Bhakta has been asking for it for a very long time, and I always have been sympathetic to him, but it is a different issue, not concerned with this. But we will take that up later. If friends from Delhi and Pondicherry, who are Legislators, get the vote, naturally it may be supporting the a case for you also in course of time. (Interruptions)

Thank you very much, Sir. I thank Members of all parties once again and I request that this Bill be passed.

MR. SPEAKER: Before I put the motion for consideration to the vote of the House, this being a Constitution (Amendment) Bill, voting lists to be cob division.

Let the lobbies be cleared.

Now the Lobbies have been cleared.

The question is:

"That the Bill further to amend the Constitution of India, as passed by Rajya Sabha, be taken into consideration."

The Lok Sabha divided

369 Constitution (Seventy-Sixth Amendment) Bill
18.11 hrs.

VAISAKHA 17, 1914 (SAKA) (Amendment of Articles 370
54 and 239AA)

Division No. 19

Ayes

Acharia, Shri Basu Deb

Adaikalaraj, Shri L.

Advani, Shri Lal K.

Agnihotri, Shri Rajendra

Ahmed, Shri Kamaluddin

Aiyar, Shri Mani Shankar

Akber Pasha, Shri B.

Anjalose, Shri Thayil John

Ansari, Shri Mumtaz

Antulay, Shri A.R.

Arunachalam, Shri M.

Asokaraj, Shri A.

Athithan, Shri R. Dhanuskodi

Azam, Dr. Faiyazul

Baitha, Shri Mahendra

Bala, Dr. Asim

Balayogi, Shri G.M.C.

Baliyan, Shri N.K.

Banerjee, Kumari Mamata

Bansal, Shri Pawan Kumar

Barman, Shri Uddhab

Basu, Shri Chitta

Bhadana, Shri Avtar Singh

Bhagey Gobardhan, Shri

Bhakta, Shri Manoranjan

Bhardwaj, Shri Paras Ram

Bhargava, Shri Girdhari Lal

Bhatia, Shri Raghunandan Lal

Bhattacharaya, Shrimati Malini

Bhoi, Dr. Krupasindhu

Bhonsle, Shri Prataprao B.

Bhonsle, Shri Tejsinghrao

Bhuria, Shri Dileep Singh

Birbal, Shri

Buta Singh, Shri

Chacko, Shri P.C.

Chaliha, Shri Kirip

Chandrakar, Shri Chandulal

Chandrasekhar, Shrimati
Maragatham

Charles, Shri A.

Chatterjee, Shri Nirmal Kanti

Chaudhary, Shri Kamal

Chaudhary, Shri Ram Prakash

Chaudhri, Shri Narain Singh

Chaure, Shri Babu Hari

Chavan, Shri Prithviraj D.

Chavda, Shri Ishwarbhai Khodabhai

Chennithala, Shri Ramesh

Chidambaram, Shri P.

Chinta Mohan, Dr.

Choudhary, Shri Ram Tahal

371 Constitution (Seventy-Sixth
Amendment) Bill

MAY 7, 1992

(Amendment of Articles 372
54 and 239AA)

Choudhury, Shri Saifuddin,

Fundkar, Shri Pandurang Pundlik

Chowdhary, Dr. K.V.R.

Gaikwad, Shri Udaysingrao

Chowdhary, Shrimati Santosh

Gajapathi, Shri Gopi Nath

Dadahoor, Shri Gurcharan Singh

Galib, Shri Gurcharan Singh

Damor, Shri Somjibhai

Gamit, Shri Chhitubhai

Das, Shri Dwaraka Nath

Gait, Shri Manikrao Hodiya

Das, Shri Jitendra Nath

Gehlot, Shri Ashok

Deka, Shri Probin

Ghatowar, Shri Paban Singh

Delkar, Shri Mohan S.

Giri, Shri Sudhir

Dennis, Shri N.

Girija Devi, Shrimati

Deshmukh, Shri Anantrao

Gogoi, Shri Tarun

Deshmukh, Shri Ashok Anandrao

Gomango, Shri Giridhar

Dev, Shri Sontosh Mohan

Gudadinni, Shri B.K.

Devarajan, Shri B.

Gundewar, Shri Vilasrao Nagnathrao

Devi, Shrimati Bibhu Kumari

Gupta, Shri Indrajit

Dhumal, Prof. Prem

Handique, Shri Bijoy Krishna

Dighe, Shri Sharad

Harchand Singh, Shri

Digvijaya Singh, Shri (Rajgarh)

Hooda, Shri Bhupinder Singh

Dome, Dr. Ram Chandra

Hossain, Shri Syed Masudal

Drona, Shri Jagat Vir Singh

Indar Jit, Shri

Dubey, Shrimati Saroj

Islam, Shri Nurul

Dutt, Shri Sunil

Jaffer Sharief, Shri C.K.

Faleiro, Shri Eduardo

Jangde, Shri Khelan Ram

Farook, Shri M.O.H.

Jaswant Singh, Shri

Fatmi, Shri Mohammad Ali Ashraf

Jatav, Shri Bare Lal

Fernandes, Shri George

Jawali, Dr. B.G.

Fernandes, Shri Oscar

Jayamohan, Shri A.

373 Constitution (Seventy-Sixth Amendment) Bill
Jeevarathinam, Shri R.

Jha, Shri Bhogendra

Jhikram, Shri Mohanlal

Joshi, Shri Anna

Joshi Shri Dau Dayal

Kahandole, Shri Z.M.

Kairon, Shri Surinder Singh

Kale, Shri Shankarrao D.

Kamal, Shir Shyam Lal

Kamal Nath, Shri

Kamat, Shri Gurudas

Kamble, Shri Arvind Tulshiram

Kamson, Prof. M.

Kanithi, Dr. Viswanatham

Kapse, Shri Ram

Karreddula, Shrimati Kamala Kumari

Kasu, Shri Venkata Krishna Reddy

Katheria, Shri Prabhu Dayal

Kaul, Shrimati Sheila

Kaur, Shrimati Sukhbuns

Kewal Singh, Shri

Khan, Shri Aslam Sher

Khan, Shri Sukhendu

Khanduri, Shri Bhuwan Chandra

Khanoria, Shri D.D.

Khurana, Shri Madan Lal

Khursheed, Shri Salman

VAISAKHA 17, 1914 (SAKA) (Amendment of Articles 374
54 and 239AA)

Konathala, Shri Rama Krishna

Kori, Shri Gaya Prasad

Krishan Kumar, Shri S.

Krishnaswamy, Shri M.

Kshirsagar, Shrimati Kesharbai Sonaji

Kudumula, Kumari Padamasree

Kuli, Shri Balin

Kumar, Shri Nitish

Kumaramangalam, Shri Rangarajan

Kuppuswamy, Shri C.K.

Kurien, Prof. P.J.

Lakshmanan, Prof. Savithri

Laljan Basha, Shri S.M.

Malik, Shri Dharampal Singh

Malik, Shri Purna Chandra

Mallikarjun, Shri

Mallikarjunaiah, Shri S.

Mallu, Dr. R.

Manjay Lal, Shri

Marbaniang, Shri Peter G.

Mathew, Shri Pala K.M.

Maurya, Shri Anand Ratna

Meena, Shri Bheru Lal

Meghe, Shri Datta

Mirdha, Shri Nathu Ram

Mishra, Shri Ram Nagina

Misra, Shri Shyam Bihari

375 Constitution (Seventy-Sixth
Amendment) Bill

MAY 7, 1992

(Amendment of Articles 376
54 and 239AA)

Mollah, Shri Hannan

Paswan, Shri Ram Vilas

Mukherjee, Shrimati Geeta

Patel, Dr. Amrit Lal Kalidas

Mukhopadhyay, Shri Ajoy

Patil, Shri Brishin

Murmu, Shri Rup Chand

Patil, Shri Harilal Nanji

Murthy, Shri M.V. Chandrashekara

Patil, Shri Praful

Muttemwar, Shri Vilas

Patel, Shri Shrawan Kumar

Naik, Shri A. Venkatesh

Patel, Shri Uttambhai Harjibhai

Naik, Shri Ram

Patil, Shri Prakash V.

Narayanan, Shri K.R.

Patil, Shrimati Pratibha Devisingh

Narayanan, Shri P. G.

Patil, Shrimati Surya Kanta

Nawale, Shri Vidura Vithoba

Patil, Shri Uttamrao Dcorao

Nayak, Shri Mrutyunjaya

Patil, Shri Yashwantrao

Netam, Shri Arvind

Patnaik, Shri Sivaji

Nikam, Shri Govindrao

Patra, Dr. Kartikeswar

Nyamagouda, Shri S.B.

Pattanayak, Shri Sarat Chandra

Odeyar, Shri Channaiah

Pawar, Shri Sharad

Oraon, Shri Lalit

Pawar, Dr. Vasant Niwruiti

Owaisi, Shri Sultan Salahuddin

Peruman, Dr. P. Vallal

Padma, Dr. (Shrimati)

Pilot, Shri Rajesh

Pal, Dr. Debi Prosad

Poljukhe, Shri Shantaram

Pal, Shri Rupehand

Prabhu Zantye, Shri Harish Narayan

Palacholla, Shri Venkata Rangayya
Naidu

Pradhani, Shri K.

Pandeya, Dr. Laxminarayan

Prakash, Shri Shashi

Pandian, Shri D.

Pramanik, Shri Radhika Ranjan

Panigrahi, Shri Sriballav

Prasad, Shri Hari Kewal

Paswan, Shri Chhedi

Purkayastha, Shri Kabindra

Rahi, Shri Ram Lal

Rai, Shri Kalp Nath

Reddy, Shri G. Ganga

Rai, Shri Lall Babu

Reddy Shri M. G.

Rai, Shri M. Ramanna

Reddy, Shri Magunta Subbarama

Rajaravivarma, Shri B.

Reddy, Shri R. Surender

Rajendra Kumar, Shri S.S.R.

Reddy, Shri K. Vijaya Bhaskara

Rajeswari, Shrimati Basava

Roypradhan, Shri Amar

Raju, Shri Bh. Vijayakumar

Sadul, Shri Dharmanna Mondayya

Rajulu, Dr. R.K.G.

Sai, Shri A. Pratap

Ram Babu, Shri A.G.S.

Saijan Kumar, Shri

Ram Badan, Shri

Sangma, Shri Purno A.

Ram Singh, Rao

Sanipalli, Shri Gangadhara

Ramchandran, Shri Mullappally

Sarode, Dr. Gunvant Rambhau

Ramasamy, Shri Rajagopal Naidu

Sawant, Shri Sudhir

Ramdew Ram, Shri

Sayeed, Shri P.M.

Rana, Shri Kashiram

Scindia, Shri Madhavrao

Rao, Shri J. Chokka

Scindia, Shrimati Vijayaraje

Rao, Shri P.V. Narasimha

Selja, Kumari

Rao, Shri V. Krishna

Shankaranand, Shri B.

Rawat, Shri Bhagwan Shankar

Sharma, Shri Chiranji Lal

Rawat, Shri Prabhu Lal

Sharma, Shri Satish Kumar

Rawat, Prof. Rasa Singh

Shastri, Shri Vishwanath

Ray, Shri Rabi

Shivappa, Shri Kodakani Gowdana

Ray, Dr. Sudhir

Shukla, Shri Vidyacharan

Raychaudhuri, Shri Sudarsan

Silvera, Dr. C.

Reddaiah Yadav, Shri K.P.

Singh, Shri Arjun

Reddy, Shri A. Indrakaran

Singh, Dr. Chattrapal

Reddy, Shri Anantha Venkata

Singh, Shri Dalbir

Singh, Shri Hari Kishore

Thomas, Shri P.C.

Singh, Shri Khelsai

Therlat, Shri Sandipan Bhagwan

Singh, Shri Manphool

Thungon, Shri P.K.

Singh, Shri Motilal

Tindivanam, Shri K. Ramamurthee

Singh, Shri Pratap

Tiskey, Shri Pius

Singh, Shri Rajveer

Tomar, Dr. Ramesh Chand

Singh, Shri Ram

Topardar, Shri Tarit Baran

Singh, Shri Ram Prasad

Tope, Shri Ankushrao Raosaheb

Singh, Shri S.B.

Topno, Kumari Frida

Singh Deo, Shri K.P.

Tyter, Shri Jagdish

Sodi, Shri Manku Ram

Umbrey, Shri Lacta

Solanki, Shri Surajbhanu

Upadhyay, Shri Swarup

Soundaram, Dr. (Shrimati) K.S.

Ure, Shrimti Chandra Prabha

Sridharan, Dr. Rajagopalan

Vandayar, Shri K. Thulasiah

Sreenivaasan, C.

Varma, Shri Ratilal

Sukh Ram, Shri

Verma, Shri Bhawani Lal

Sultanpuri, Shri Krishan Dutt

Verma, Kumari Vimla

Sundararaj, Shri N.

Vijayaraghavan, Shri V.S.

Suresh, Shri Kodikkunil

Vyas, Dr. Girija

Swamy, Shri G. Venkat

Wasnik, Shri Mukul Balkrishna

Tandel, Shri D. J.

Yadav, Shri Chandra Jeet

Tara Singh, Shri

Yadav, Shri Chun Chun Prasad

Tej Narayan Singh, Shri

Yadav, Shri Devendra Prasad

Thakur, Shri Mahendra Kumar Singh

Yadav, Shri Ram Saran

Thanghabalu, Shri K.V.

Yadav, Shri Surya Narayan

Tharadevi Siddhartha, Shrimati D.K.

Zainal Abedin, Shri

NOES

- * Shri Anbarasu Era
- * Shri Satyagopal Misra
- * Dr. S.P. Yadav

MR. SPEAKER: Subject to correction** the result of the division is:

Ayes : 318
Noes : 3

The motion is carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

The motion was adopted

MR. SPEAKER: Now Clause 2 Before I put clause 2 to the vote of the House, I would like to say that this being a Constitution (Amendment) Bill, voting has to be by division.

Let the Lobbies be cleared —

Now the Lobbies are cleared.

The question is:

"That clause 2 stand part of the Bill."

The Lok Sabha divided

18.17 hrs

Division No. 20

Ayes

Acharia, Shri Basu Deb

Adaikalaraj, Shri L.

Advani, Shri Lal K.

Agnihotri, Shri Rajendra

Ahmed, Shri Kamaluddin

Aiyar, Shri Mani Shankar

Akber Pasha, Shri B.

Anbarasu Era, Shri

Anjalose, Shri Thayil John

Ansari, Shri Mumtaz

Antulay, Shri A.R.

Arunachalam, Shri M.

Asokaraj, Shri A.

Athithan, Shri R. Dhanuskodi

Azam, Dr. Faiyazul

Baitha, Shri Mahendra

Bala, Dr. Asim

Balayogi, Shri G.M.C.

Balliyan, Shri N.K.

Banerjee, Kumari Mamata

Bansal, Shri Pawan Kumar

Barman, Shri Uddhab

*Wrongly voted for Noes.

* The following members also recorded Their votes.

Ayes:

Shri Anbarasu Era, Shri B.M. Mujahid, Prof. K. V. Thomas, Shri P.P. Kaliperumal, Shri Sant Ram Singla, Shri K.H. Muniyappa, Shri Subhashi Chandra Nayak, Shri Satyagopal Misra, Shrimati Dil Kumari Bhandari, Shri Srikant Jena, Dr S.P. Yadav, Shri Braja Kishore Tripathy.

Basu, Shri Chitta

Cheennithala, Shri Ramesh

Bhadana, Shri Avtar Singh

Chidambaram, Shri P.

Bhagey Gobardhan, Shri

Chinta Mohan, Dr.

Bhakta, Shri Manoranjan

Choudhary, Shri Ram Tahal

Bhandari, Shrimati Dil Kumari

Choudhury, Shri Saifuddin,

Bhardwaj, Shri Paras Ram

Chowdhary, Shrimati Santosh

Bhargava, Shri Girdhari Lal

Dadahoor, Shri Gurcharan Singh

Bhatia, Shri Raghunandan Lal

Damor, Shri Somjibhai

Bhattacharaya, Shrimati Malini

Das, Shri Dwaraka Nath

Bhoi, Dr. Krupasindhu

Das, Shri Jitendra Nath

Bhonsle, Shri Prataprao B.

Deka, Shri Probin

Bhonsle, Shri Tejsinghrao

Defkar, Shri Mohan S.

Bhuria, Shri Dileep Singh

Dennis, Shri N.

Birbal, Shri

Deshmukh, Shri Anantrao

Buta Singh

Dashmukh, Shri Ashok Anandrao

Chacko, Shri P. C.

De., Shri Sontosh Mohan

Chaliha, Shri Kirip

Devarajan, Shri B.

Chandrasekhar, Shrimati Maragatham

Devi, Shrimati Bibhu Kumari

Charles, Shri A.

Dhumal, Prof. Prem

Chatterjee, Shri Nirmal Kanti

Dighe, Shri Shard

Chatterjee, Shri Somnath

Digvijaya Singh, Shri

Chaudhary, Shri Kamal

Dome, Dr. Ram Chandra

Chaudhary, Shri Ram Prakaksh

Drona, Shri Jagat Vir Singh

Chaudhri, Shri Narain Singh

Dubey, Shrimati Saroj

Chaure, Shri Babu Hari

Dutt, Shri Sunil

Chavan, Shri Prithviraj D.

Faleiro, Shri Eduardo

Chavda, Shri Ishwarbhai Khodabhai

Farook, Shri M.O.H.

Fatmi, Shri Mohammad Ali Ashraf	Jatav, Shri Bare Lal
Fernandes, Shri George	Jawali, Dr. B.G
Fernandes, Shri Oscar	Jayamohan, Shri A.
Fundkar, Shri Pandurang Pundlik	Jeevarathinam, Shri R.
Gaikwad, Shri Udaysingrao	Jena, Shri Srikanta
Gajapathi, Shri Gopi Nath	Jha, Shri Bhogendra
Galib, Shri Gurcharan Singh	Joshi, Shri Anna
Gamit, Shri Chhitubhai	Joshi, Shri Dau Dayal
Gavit, Shri Manikrao Hodlya	Kahandole, Shri Z.M.
Gehlot, Shri Ashok	Kairon, Shri Surinder Singh
Ghatowar, Shri Pañan Singh	Kale, Shri Shankarrao D.
Giri, Shri Sudhir	Kaliaperumal, Shri P.P.
Girija Devi Shrimati	Kamal, Shri Shyam Lal
Gogoi, Shri Tarun	Kamal Nath, Shri
Gomango, Shri Giridhar	Kamat, Shri Gurudas
Gudadinni, Shri B.K.	Kamble, Shri Arvind Tulshiram
Gundewar, Shri Vilasrao Nagnathrao	Kamson, Prof. M.
Gupta, Shri Indrajit	Kanithi, Dr. Viswanatham
Handique, Shri Bijoy Krishna	Kapse, Shri Ram
Harchand Singh, Shri	Karreddula, Shrimati Kamala Kumari
Hooda, Shri Bhupinder Singh	Kasu, Shri Venkata Krishna Reddy
Hossain, Shri Syed Masudal	Katheria, Shri Prabhu Dayal
Inder Jit, Shri	Kaul, Shrimati Sheila
Islam, Shri Nurul	Kar, Shrimati Sushbans
Jaffer Sharief, Shri C.K.	Kewal Singh, Shri
Jangde, Shri Khelan Ram	Kesri Lal, Shri
Jaswant Singh, Shri	Khari, Shri Aslam, Sher

Khan, Shri Sukhendu

Maurya, Shri Anand Ratna

Khanduri, Shri Bhuwan Chandra

Meena, Shri Bheru Lal

Khanoria, Shri D.D.

Meghe, Shri Datta

Khurana, Shri Madan Lal

Mirdha, Shri Nathu Ram

Khursheed, Shri Salman

Mishra, Shri Ram Nagina

Konathala, Shri Rama Krishan

Misra, Shri Satyagopal

Kori, Shri Gaya Prasad

Misra, Shri Shyam Biharl

Krishan Kumar, Shri S.

Mollah, Shri Hannan

Krishnaswamy, Shri M.

Mukhopadyay, Shri Ajoy

Kshirsagar, Shrimati Kesharbai Sonaji

Muniyappa, Shri K.H.

Kudumula, Kumari Padamasree

Murmu, Shri Rup Chand

Kuli, Shri Balin

Murthy, Shri M.V. Chandrashekara

Kumar, Shri Nitish

Naika, Shri A. Venkatesh

Kumaramangalam, Shri Rangarajan

Naik, Shri Ram

Kuppuswamy, Shri C.K.

Narayanan, Shri K.R.

Kurien, Prof. P.J.

Narayanan, Shri P.G.

Lakshmanan, Pfof. Savithri

Nawale, Shri Vidura Vithoba

Laljan Basha, Shri S.M.

Nayak, Shri Mrutyunjaya

Malik, Dharampal Singh

Netam, Shri Arvind

Malik, Shri Purna Chandra

Nikam, Shri Govindrao

Mallikarjun, Shri

Nyamagouda, Shri S.B.

Mallikarjunaiah, Shri S.

Odeyar, Shri Channaiah

Mallu, Dr. R.

Oraon, Shri Lalit

Manjay Lal, Shri

Owaisi, Shri Sultan Salahuddin

Marbaniang, Shri Peter G.

Padma, Dr. (Shrimati)

Mathew, Shri Pala K.M.

Pal, Dr. Debi Prasad

Pal, Shri Rupchand

Prabhu Zantye, Shri Harish Narayan

Palacholla, Shri Venkata Rangayya
Naidu

Pradhani, Shri K.

Pandeya, Dr. Laxminarayan

Prakash, Shri Shashi

Pandian, Shri D.

Pramanik, Shri Radhika Ranjan

Panigrahi, Shri Sriballav

Prasad, Shri Hari Kewal

Paswan, Shri Chhedi

Purkayastha, Shri Kabindra

Paswan, Shri Ram Vilas

Rahi, Shri Ram Lal

Patel, Dr. Amrit Lal Kalidas

Rai, Shri Kalp Nath

Patel, Shri Brishin

Rai, Shri Lau Babu

Patel, Shri Harilal Nanji

Rai, Shri M. Ramanna

Patel, Shri Praful

Rajaravivarma, Shri B.

Patel, Shri Shravan Kumar

Rajendra Kumar, Shri S.S.R.

Patel, Shri Uttambhai Harjibhai

Rajeswari, Shrimati Basava

Patil, Shri Prakash V.

Raju, Shri Bh. Vijayakumar

Patil, Shrimati Pratibha Devisingh

Rajulu, Dr. R.K.G.

Patil, Shrimati, Surya Kanta

Ram Babu, Shri A.G.S.

Patil, Shri Uttamrao Deorao

Ram Singh, Rao

Patil, Shri Yashwantrao

Ramchandran, Shri Mullappally

Patnaik, Shri Sivaji

Ramasamy, Shri Rajagopal Naidu

Patra, Dr. Kartikeswar

Ramdew Ram, Shri

Pattanayak, Shri Sarat Chandra

Rana, Shri Kashiram

Pawar, Shri Sharad

Rao, Shri J. Chokka

Pawar, Dr. Vasant Niwruutti

Rao, Shri P.V. Narasimha

Peruman, Dr. P. Vallal

Rao, Shri V. Krishna

Pilot, Shri Rajesh

Rawat, Shri Bhagwan Shankar

Potdukhe, Shri Shantaram

Rawat, Shri Prabhu Lal

391 Constitution (Seventy-Sixth Amendment) Bill	MAY 7, 1992	(Amendment of Articles 392 54 and 239AA)
Rawat, Prof. Rasa Singh		Sharma, Shri Chiranjil Lal
Ray, Shri Rabi		Sharma, Shri Satish Kumar
Ray, Dr. Sudhir		Shastri, Shri Vishwanath
Raychaudhuri, Shri Sudarsan		Shivappa, Shri Kodakani Gowdana
Reddaiah Yadav, K.P.		Shukla, Shri Vidyacharan
Reddy, Shri A. Indrakaran		Silvera, Dr. C.
Reddy, Shri Anantha Venkata		Singh, Shri Arjun
Reddy, Shri G. Ganga		Singh, Dr. Chatrapal
Reddy, Shri M. Baga		Singh, Shri Dalbir
Reddy, Shri M.G.		Singh, Shri Hari Kishore
Reddy, Shri Magunta Subharama		Singh, Shri Khelsai
Reddy, Shri R. Surender		Singh, Shri Manphool
Reddy, Shri A. Vijaya Bhaskara		Singh, Shri Motilal
Roypradhan, Shri Amar		Singh, Shri Pratap
Sadul, Shri Dharmanna Mondayya		Singh, Shri Rajveer
Sai, Shri, A. Pratap		Singh, Shri Ram
Sajjan Kumar, Shri		Singh, Shri S.B.
Sangma, Shri Purno A.		Singla, Shri Sant Ram
Sanipalli, Shri Gangadhara		Sodi, Shri Manku Ram
Sarode, Dr. Gunvant Rambhau		Solanki, Shri Surajbhanu
Sawant, Shri Sudhir		Soundaram, Dr. (Shrimti) K.S.
Sayeed, Shri P.M.		Sridharan, Dr. Rajagopalan
Scindia, Shri Madhavrao		Sreenivasan, Shri C.
Scindia, Shrimati Vijayaraje		Sukh Ram, Shri
Selja, Kumari		Sultanpuri, Shri Krishan Dutt
Shah, Shri Manabendra		Sundararaj, Shri N.
Shankaranand, Shri B.		Suresh, Shri Kodikkunil

393 Constitution (Seventy-Sixth Amendment) Bill	VAISAKHA 17, 1914 (SAKA) (Amendment of Articles 394 54 and 239AA)
Swamy, Shri G. Venkat	Wasnik, Shri Mukul Balkrishna
Tandel, Shri D.J.	Yadav, Shri Chandra Jeet
Tara Singh, Shri	Yadav, Shri Chun Chun Prasad
Thakur, Shri Mahendra Kumar Singh	Yadav, Shri Devendra Prasad
Thangkabal, Shri K.V.	Yadav, Shri Ram Saran
Tharadevi Siddhartha, Shrimati D.K.	Yadav, Dr. S.P.
Thomas, Prof. K.V.	Zainal Abedin, Shri
Thomas, Shri P.C.	
Thorat, Shri Sandipan Bhagwan	
Thungon, Shri P.K.	
Tindivanam, Shri K. Ramamurthee	
Tirkey, Shri Pius	
Tomar, Dr. Ramesh Chand	
Topdar, Shri Tarit Baran	
Tope, Shri Ankushrao Raosaheb	
Topno, Kumari Frida	
Tripathi, Shri Lakshmi Narain Mani	
Tytler, Shri Jagdish	
Umbrey, Shri Laeta	
Upadhyay, Shri Swarup	
Urs, Shrimati Chandra Prabha	
Vadde, Shri Sobhanadreeswara Rao	
Vandayar, Shri K. Thulasiah	
Varma, Shri Ratilal	
Verma, Shri Bhawani Lal	
Verma, Kumari Vimla	
Vijayaraghavan, Shri V.S.	
Vyas, Dr. Girija	

NOES

Shri K. V.R. Chowdary

MR. SPEAKER: Subject to correction*, the result of the division is:

Ayes : 323

Noes : 1

The motion is carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

The motion was adopted

Clause 2 was added to the Bill

MR. SPEAKER: Now Clause 3 the Lobbies are already cleared.

The question is:

"That Clause 3 stand part of the Bill."

The Lok Sabha divided

18.17 hrs.

Division 20

Ayes

Acharia, Shri Basu Deb

Adaikalaraj, Shri L.

*The following members also recorded their votes

Ayes:

Shri Mohanlal Jhikeram, Shri B.M. Mujahid Shri Vilas Mutterwar, Shri Chandulal Chandrakar, Shri K.P. Singh Deo, Shri Subash Chandra Nayak, Shrimati Geeta Mukherjee, Shri Rambadan, Shri Surya Narayan Yadav,

Shri Ram Prasad Singh, Shri Shashi
Prakash.

Bhadana, Shri Avtar Singh

Advani, Shri Lal K.

Bhagey Gobardhan, Shri

Agnihotri, Shri Rajendra

Bhakta, Shri Manoranjan

Ahmed, Shri Kamaluddin

Bhandari, Shrimati Dil Kumari

Aiyar, Shri Mani Shankar

Bhardwaj, Shri Paras Ram

Akber Pasha, Shri B.

Bhargava, Shri Girdhari Lal

Anbarasu Era, Shri

Bhatia, Shri Raghunandan Lal

Anjalose, Shri Thayil John

Bhattacharaya, Shrimati Malini

Ansari, Shri Mumtaz

Bhoi, Dr. Krupasindhu

Antulay, Shri A.R.

Bhonsle, Shri Prataprao B.

Arunachalam, Shri M.

Bhonsle, Shri Tejsinghrao

Asokaraj, Shri A.

Bhuria, Shri Dileep Singh

Athithan, Shri R. Dhanuskodi

Birbal, Shri

Azam, Dr. Faiyazul

Buta Singh, Shri

Baitha, Shri Mahendra

Chacko, Shri P.C.

Bala, Dr. Asim

Chaliha, Shri Kirip

Balayogi, Shri G.M.C.

Chandrasekhar, Shrimati Maragatham

Baliyan, Shri N.K.

Charles, Shri A.

Banerjee, Kumari Mamata

Chatterjee, Shri Nirmal Kanti

Bansal, Shri Pawan Kumar

Chatterjee, Shri Somnath

Barman, Shri Uddhab

Chaudhary, Shri Kamal

Basu, Shri Chitta

Chaudhary, Shri Ram Prakash

397 Constitution (Seventy-Sixth Amendment) Bill	VAISAKHA 17, 1914 (SAKA) (Amendment of Articles 398 54 and 239AA)
Chaudhri, Shri Narain Singh	Digvijaya Singh, Shri
Chaur, Shri Bapu Hari	Dome, Dr. Ram Chandra
Chavan, Shri Prithviraj D.	Drona, Shri Jagat Vir Singh
Chada, Shri Ishwarbhai Khodabhai	Dubey, Shrimati Saroj
Chennithala, Shri Ramesh	Dutt, Shri Sunil
Chidambaram, Shri P.	Faleiro, Shri Eduardo
Chinta Mohan, Dr.	Farook, Shri M.O.H.
Choudhary, Shri Ram Tahal	Fatmi, Shri Mohammad Ali Ashraf
Choudhury, Shri Saifuddin	Fernandes, Shri George
Chowdhary, Shrimati Santosh	Fernandes, Shri Oscar
Dadahoor, Shri Gurcharan Singh	Fundkar, Shri Pandurang Pundlik
Damor, Shri Somjibhai	Gaikwad, Shri Udaysingrao
Das, Shri Dwaraka Nath	Gajapathi, Shri Gopi Nath
Das, Shri Jitendra Nath	Galib, Shri Gurcharan Singh
Deka, Shri Probin	Garnit, Shri Chhitubhai
Delkar, Shri Mohan S.	Gavit, Shri Manikrao Hodlya
Dennis, Shri N.	Gehlot, Shri Ashok
Deshmukh, Shri Anantrao	Ghatowar, Shri Paban Singh
Deshmukh, Shri Ashok Anandrao	Giri, Shri Sudhir
Dev, Shri Sontosh Mohan	Girija Devi, Shrimati
Devarajan, Shri B.	Gogoi, Shri Tarun
Devi, Shrimati Bibhu Kumari	Gomango, Shri Giridhar
Dhumal, Prof. Prem	Gudadinni, Shri B.K.
Dighe, Shri Sharad	Gundewar, Shri Vilasrao Nagnathrao

Gupta, Shri Indrajit

Kanithi, Dr. Viswanatham

Handique, Shri Bijoy Krishna

Kapse, Shri Ram

Harchand Singh, Shri

Karreddula, Shrimati Kamala Kumari

Hooda, Shri Bhupinder Singh

Kasu, Shri Venkata Krishna Reddy

Hossain, Shri Syed Masudal

Katheria, Shri Prabhu Dayal

Inderjit, Shri

Kaul, Shrimati Sheila

Islam, Shri Nurul

Kaur, Shrimati Sukhbans

Jaffer Sharief, Shri C.K.

Kewal Singh, Shri

Jangde, Shri Khelan Ram

Kesri Lal, Shri

Jaswant Singh, Shri

Khan, Shri Aslam Sher

Jatav, Shri Bare Lal

Khan, Shri Sukhendu

Jawali, Dr. B.G.

Khanduri, Shri Bhuwan Chandra

Jayamohan, Shri A.

Khanoria, Shri D.D.

Jeevarathinam, Shri R.

Khurana, Shri Madal Lal

Jena, Shri Srikanta

Khurshed, Shri Salman

Jha, Shri Bhogendra

Konathala, Shri Rama Krishna

Joshi, Shri Anna

Kori, Shri Gaya Prasad

Joshi, Shri Dau Dayal

Krishan Kumar, Shri S.

Kahandole, Shri Z.M.

Krishnaswamy, Shri M.

Kairon, Shri Surinder Singh

Kshirsagar, Shrimati Kesharbai Sonaji

Kale, Shri Shankarrao D.

Kudumula, Kumari Padamasree

Kaliaperumal, Shri P.P.

Kuli, Shri Balin

Kamal, Shri Shyam Lal

Kumari, Shri Nitish

Kamal Nath, Shri

Kumaramangalam, Shri, Rangarajan

Kamat, Shri Gurudas

Kuppuswamy, Shri C.K.

Kamble, Shri Arvind Tulshiram

Kurion, Prof. P.J.

Kamson, Prof. M.

Lakshmanan, Prof. Savithri

401 *Constitution (Seventy-Sixth Amendment) Bill*
Laljan Basha, Shri S.M.

Malik, Dharampal Singh

Malik, Shri Purna Chandra

Mallikarjun, Shri

Mallikarjunaiah, Shri S.

Mallu, Dr. R.

Manjay Lal, Shri

Marbaniang, Shri Peter G.

Mathew, Shri Pala K.M.

Maurya, Shri Anand Ratna

Meena, Shri Bheru Lal

Meghe, Shri Datta

Mirdha, Shri Nathu Ram

Misra, Shri Ram Nagina

Mishra, Shri Satyagopal

Misra, Shri Shyam Bihari

Mollah, Shri Hannan

Mukhopadyay, Shri Ajoy

Muniyappa, Shri K.H.

Murmu, Shri Rup Chand

Murthy, Shri M.V. Chandrashekara

Naik, Shri A. Venkatesh

Naik, Shri Ram

Narayanan, Shri K.R.

Narayanan, Shri P.G.

Nawale, Shri Vidura Vithoba

Nayak, Shri Mrutyunjaya

VAISAKHA 17, 1914 (SAKA) (Amendment of Articles 402
54 and 239AA)

Netam, Shri Arvind

Nikam, Shri Govindrao

Nyamagouda, Shri S.B.

Odeyar, Shri Channaiah

Oraon, Shri Lalit

Owaisi, Shri Sultan Salabuddin

Padma, Dr. (Shrimati)

Pal, Dr. Debi Prosad

Pal, Shri Rupchand

Palacholla, Shri Venkata Rangayya:
Naidu

Pandeya, Dr. Laxminarayan

Pandian, Shri D.

Panigrahi, Shri Sriballav

Pawan, Shri Chhedi

Paswan, Shri Ram Vilas

Patel, Dr. Amrit Lal Kalidas

Patel, Shri Brishin

Patel, Shri Harilal Nanji

Patel, Shri Praful

Patel, Shri Shravan Kumar

Patel, Shri Uttambhai Harjibhai

Patil, Shri Prakash V.

Patil, Shrimati Pratibha Devisingh

Patil, Shrimati Surya Kanta

Patil, Shri Uttamrao Dcorao

Patil, Shri Yashwantrao

Patnaik, Shri Sivaji

Ramdew Ram, Shri

Patra, Dr. Kartikeswar

Rana, Shri Kashiram

Pattanayak, Shri Sarat Chandra

Rao, Shri J. Chokka

Pawar, Shri Sharad

Rao, Shri P.V. Narasimha

Pawar, Dr. Vasant Niwrutli

Rao, Shri V. Krishna

Peruman, Dr. P. Vallal

Rawat, Shri Bhagwan Shankar

Pilot, Shri Rajesh

Rawat, Shri Prabhu Lal

Potdukhe, Shri Shantaram

Rawat, Prof. Rasa Singh

Prabhu Zantye, Shri Harish Narayan

Ray, Shri Rabi

Pradhani, Shri K.

Ray, Dr. Sudhir

Prakash, Shri Shashi

Raychaudhuri, Shri Sudarsan

Pramanik, Shri Radhika Ranjan

Reddaiah Yadav, Shri K.P.

Prasad, Shri Hari Kewal

Reddy, Shri A. Indrakaran

Purkayastha, Shri Kabindra

Reddy, Shri Anantha Venkata

Rahi, Shri Ram Lal

Reddy, Shri G. Ganga

Rai, Shri Kalp Nath

Reddy, Shri M. Baga

Rai, Shri Lall Babu

Reddy, Shri M.G.

Rai, Shri M. Ramanna

Reddy, Shri Magunta Subbarama

Rajaravivarma, Shri B.

Reddy, Shri R. Surender

Rajendra Kumar, Shri S.S.R.

Reddy, Shri K. Vijaya Bhaskara

Rajeswari, Shrimati Basava

Roypradhan, Shri Amar

Raju, Shri Bh. Vijayakumar

Sadul, Shri Dharmanna Mondayya

Rajulu, Dr. R.K.G.

Sai, Shri A. Pratap

Ram Babu, Shri A.G.S.

Sajjan Kumar, Shri

Ram Singh, Rao

Sangma Shri Purno A.

Ramchandran, Shri Mullappally

Sanipalli, Shri Gangadhara

Ramasamy, Shri Rajagopal Naidu

Sarode, Dr. Gunvant Rambhau

405 Constitution (Seventy-Sixth Amendment) Bill

VAISAKHA 17, 1914 (SAKA) (Amendment of Articles 406
54 and 239AA)

Sawant, Shri Sudhir

Soundaram, Dr. (Shrimati) K.S.

Sayeed, Shri P.M.

Sridharan, Dr. Rajagopalan

Scindia, Shri Madhavrao

Sreenivasan, Shri C.

Scindia, Shrimati Vijayaraje

Sukh Ram, Shri

Selja, Kumari

Sult'anpuri, Shri Krishan Dutt

Shah, Shri Manabendra

Sur.dararaj, Shri N.

Shankaranand, Shri B.

Suresh, Shri Kodikkunil

Sharma, Shri Chiranji Lal

Swamy, Shri G. Venkat

Sharma, Shri Satish Kumar

Tandel, Shri D.J.

Shastri, Shri Vishwanath

Tara Singh, Shri

Shivappa, Shri Kodakani Gowdana

Thakur, Shri Mahendra Kumar Singh

Shukla, Shri Vidyacharan

Thangkabalu, Shri K.V.

Silvera, Dr. C.

Tharadevi Siddhartha, Shrimati D.K.

Singh, Shri Arjun

Thomas, Prof. K.V.

Singh, Dr. Chattrapal

Thomas, Shri. P.C.

Singh, Shri Dalbir

Thorat, Shri Sandipan Bhagwan

Singh, Shri Hari Kishore

Thungon, Shri P.K.

Singh, Shri Khelsai

Tindivanam, Shri K. Ramamurthee

Singh, Shri Manphool

Tirkey, Shri Pius

Singh, Shri Motilal

Tomar, Dr. Ramesh Chand

Singh, Shri Pratap

Topdar, Shri Tarit Baran

Singh, Shri Rajveer

Tope, Shri Ankushrao Raosaheb

Singh, Shri Ram

Topno, Kumari Frida

Singh, Shri S.B.

Tripathi, Shri Lakshmi Narain Mani

Singla, Shri Sant Ram

Tytler, Shri Jagdish

Sodi, Shri Manku Ram

Umbrey, Shri Lacta

Solanki, Shri Surajbhanu

Upadhyay, Shri Swarup

407 Constitution (Seventy-Sixth Amendment) Bill

MAY 7, 1992

(Amendment of Articles 408
54 and 239AA)

Upadhyay, Shri Swarup

The motion is carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

Urs, Shrimati Chandra Prabha

Vadde, Shri Sobhanadreeswara Rao

The motion was adopted

Vandayar, Shri K. Thulasiah

Clause 3 was added to the Bill

Varma, Shri Ratilal

Clause 1— Short Title and Commencement

Verma, Shri Bhawani Lal

Verma, Kumari Vimla

Amendment made:

Vijayaraghavan, Shri V.S.

Page 1, line 3,—

Vyas, Dr. Girija

for "Seventy-first"

Wasnik, Shri Mukul Balkrishna

Substitute "Seventieth"

Yadav, Shri Chandra Jeet

(Shri K. Vijaya Bhaskara Reddy)

Yadav, Shri Chun Chun Prasad

MR. SPEAKER: The question is:

Yadav, Shri Devendra Prasad

"That Clause 1, as amended, stand part of the Bill".

Yadav, Shri Ram Saran

The Lok Sabha divided

Yadav, Dr. S.P.

18.20 hrs.

Zainal Abedin, Shri

Division No. 21

Noes

Ayes

Shri K.V.R. Chowdary

Acharia, Shri Basu Deb

MR. SPEAKER: Subject to correction,
the result of the division is:

Adaikalaraj, Shri L.

Ayes : 323

Advani, Shri Lal K.

Noes :

Agnihotri, Shri Rajendra

Ahmed, Shri Kamaluddin

*The following members also recorded their votes.

Ayes:

Shri Mohanlal Jhikram, Shri B.M. Mujahid, Shri Vilas Muttemwar, Shri Chandulal Chandrakar, Shri K.P. Singh Deo, Shri Subash, Chandra Nayak, Shrimati Geeta Mukherjee, Shri Ram Badan, Shri Surya Narayan Yadav, Shri Ram Prasad Singh, Shri Shashi Prakash

409	<i>Constitution (Seventy-Sixth Amendment) Bill</i>	VAISAKHA 17, 1914 (SAKA) (<i>Amendment of Articles 410 54 and 239AA</i>)
	Aiyar, Shri Mani Shankar	Bhonsle, Shri Prataprao B.
	Akber Pasha, Shri B.	Bhonsle, Shri Tejsinghrao
	Anbarasu Era, Shri	Bhuria, Shri Dileep Singh
	Anjalose, Shri Thayil John	Birbal, Shri
	Ansari, Shri Mumtaz	Buta Singh, Shri
	Antulay, Shri A.R.	Chacko, Shro P.C.
	Aruchalam, Shri M.	Chaliha, Shri Kirip
	Asokaraj, Shri A.	Chandrakar, Shri Chandulal
	Athithan, Shri R. Dhanuskodi	Chandrasekhar, Shrimati Maragatham
	Azam, Dr. Faiyazul	Charles, Shri A.
	Baitha, Shri Mahendra	Chatterjee, Shri Nirmal Kanti
	Bala, Dr. Asim	Cherreree, Shri Somnath
	Balayogi, Shri G.M.C.	Chaudhary, Shri Kamal
	Baliyan, Shri N.K.	Chaudhary, Shri Ram Prakash
	Banerjee, Kumari Mamata	Chaure, Shri Babu Hari
	Bansal, Shri Pawan Kumar	Chavan, Shri Prithviraj D.
	Barman, Shri Uddhab	Chavda, Shri Ishwarbhai Khodabhai
	Basu, Shri Chitta	Chennithala, Shri Ramesh
	Bhadana, Shri Avtar Singh	Chidambaram, Shri P.
	Bhagey Gobardhan, Shri	Chinta Mohan, Dr.
	Bhakta, Shri Manoranjan	Choudhary, Shri Ram Tahal
	Bhandari, Shrimati Dil Kumari	Choudhury, Shri Saifuddin
	Bhardwaj, Shri Paras Ram	Chowdhary, Shrimati Santosh
	Bhargava, Shri Girdhari Lal	Dadahoor, Shri Gurcharan Singh
	Bhatia, Shri Raghunandan Lal	Damor, Shri Somjibhai
	Bhattacharaya, Shrimati Malini	Das, Shri Dwaraka Nath
	Bhol, Dr. Krupasindhu	Das, Shri Jitendra Nath

Deka, Shri Probin

Giri, Shri Sudhir

Delkar, Shri Mohan S.

Girija Devi, Shrimati

Dennis, Shri N.

Gogoi, Shri Tarun

Deshmukh, Shri Anantrao

Gomango, Shri Giridhar

Deshmukh, Shri Ashok Anandrao

Gudadinni, Shri B.K.

Dev, Shri Sontosh Mohan

Gundewar, Shri Vilasrao Nagnathrao

Devarajan, Shri B.

Gupta, Shri Indrajit

Devi, Shrimati Bibhu Kumari

Handique, Shri Bijoy Krishna

Dhumal, Prof. Prem

Harchand Singh, Shri

Dighe, Shri Sharad

Hooda, Shri Bhupinder Singh

Digvijaya Singh, Shri

Hossain, Shri Syed Masudal

Dome Dr. Ram Chandra

Inder Jit, Shri

Drona, Shri Jagat Vir Singh

Islam, Shri Nurul

Dubey, Shrimati Saroj

Jaffer Shariq, Shri C.K.

Dutt, Shri Sunil

Jangde, Shri Khelan Ram

Farook, Shri M.O.H.

Jaswant Singh, Shri

Fatmi, Shri Mohammad Ali Ashraf

Jawali, Dr. B.G.

Fernandes, Shri George

Jayamohan, Shri A.

Fernandes, Shri Oscar

Jeevarathinam, Shri R.

Fundkar, Shri Pandurang Pundlik

Jena, Shri Srikanta

Gaikwar, Shri Udaysingrao

Jha, Shri Bhogendra

Gajapathi, Shri Gopi Nath

Jharam, Shri Mohanlal

Galib, Shri Gurcharan Singh

Joshi, Shri Anna

Gamit, Shri Chhitubhai

Joshi, Shri Dau Dayal

Gavit, Shri Manikrao Hodya

Kahandole, Shri Z.M.

Gehlot, Shri Ashok

Kairon, Shri Surinder Singh

Ghatowar, Shri Paban Singh

Kale, Shri Shankarrao D.

413 *Constitution (Seventy-Sixth Amendment) Bill*
Kaliaperumal, Shri P.P.

VAISAKHA 17, 1914 (SAKA) (*Amendment of Articles 414
54 and 239AA*)

Kamal, Shri Shyam Lal

Kuli, Shri Balin

Kamal Nath, Shri

Kumar, Shri Nitish

Kamat, Shri Gurudas

Kumaramangalam, Shri Rangarajan

Kamble, Shri Arvind Tulshiram

Kuppuswamy, Shri C.K.

Kamson, Prof. M.

Kurien, Prof. P.J.

Kanithi, Dr. Viswanatham

Lakshmanan, Prof. Savithri

Kapse, Shri Ram

Laljan Basha, Shri S.M.

Karreddula, Shrimati Kamala Kumari

Malik, Dharampal Singh

Kasu, Shri Venkata Krishna Reddy

Malik, Shri Purna Chandra

Katheria, Shri Prabhu Dayal

Mallikarjun, Shri

Kaul, Shrimati Sheila

Mallikarjunaiah, Shri S.

Kaur, Shrimati Sukbhuns

Mallu, Dr. R.

Kewal Singh, Shri

Manjay Lal, Shri

Kesri Lal, Shri

Marbaniang, Shri Peter G.

Khan, Shri Aslam Sher

Mathew, Shri Pala K.M.

Khan, Shri Sukhendu

Maurya, Shri Anand Ratna

Khanduri, Shri Bhuwan Chandra

Meena, Shri Bheru Lal

Khanoria, Shri D.D.

Meghe, Shri Datta

Khurana, Shri Madan Lal

Mirdha, Shri Nathu Ram

Khursheed, Shri Salman

Mishra, Shri Ram Nagina

Konathala, Shri Rama Krishna

Misra, Shri Satyagopal

Kori, Shri Gaya Prasad

Misra, Shri Shyam Bihari

Krishan Kumar, Shri S.

Mollah, Shri Hannan

Krishnaswamy, Shri M.

Mujahid, Shri B.M.

Kshirsagar, Shrimati Kesharbai Sonaji

Mulherjee, Shrimati Geeta

Kudumula, Kumari Padamasree

Mukhopadyay, Shri Ajoy

Muniyappa, Shri K.H.

Murmu, Shri Rup Chand	Patel, Shri Harilal Nanji
Murthy, Shri M.V. Chandrashekara	Patel, Shri Pratul
Muttermwar, Shri Vilas	Patel, Shri Shravan Kumar
Naik, Shri A. Venkatesh	Patel, Shri Uttambhai Harjibhai
Naik, Shri Ram	Patel, Shri Prakash V.
Narayanan, Shri K.R.	Patil, Shrimati Pratibha Devisingh
Narayanan, Shri P.G.	Patil, Shrimati Surya Kanta
Nawale, Shri Vidura Vithoba	Patil, Shri Uttamrao Deorao
Nayak, Shri Mrutyunjaya	Patil, Shri Yashwantrao
Nayak, Shri Subsh Chandra	Patnaik, Shri Sivaji
Netam, Shri Arvind	Patra, Dr. Kartikeswar
Nikam, Shri Govindrao	Pattanayak, Shri Sarat Chandra
Nyamagouda, Shri S.B.	Pawar, Shri Sharad
Odeyar, Shri Channaiah	Pawar, Dr. Vasant Niwrutti
Oraon, Shri Lalit	Peruman, Dr. P. Vallal
Owais, Shri Sublan Salahuddin	Pilot, Shri Rajesh
Padma, Dr. (Shrimati)	Potdukhe, Shri Shantaram
Pal, Shri Rupchand	Prabhu Zantye, Shri Harish Narayan
Palacholla, Shri Venkata Rangayya Naidu	Pradhani, Shri K.
Pandeya, Dr. Laxminarayan	Prakash, Shri Shashi
Pandian, Shri D.	Pramanik, Shri Radhika Ranjan
Panigrahi, Shri Sriballav	Prasad, Shri Hari Kewal
Paswan, Shri Chhedi	Purkayastha, Shri Kabindra
Paswan, Shri Ram Vilas	Rahi, Shri Ram Lal
Patel, Dr. Amrit Lal Kalidas	Rai, Shri Kalp Nath
Patel, Shri Brishin	Rai, Shri Lal Babu
	Rai, Shri M. Ramanna

417 Constitution (Seventy-Sixth Amendment) Bill	VAISAKHA 17, 1914 (SAKA) (Amendment of Articles 418 54 and 239AA)
Rajaravivarma, Shri B.	Reddy, Shri R. Surender
Rajendra Kumar, Shri S.S.R.	Reddy, Shri Vijaya Bhaskara
Rajeswari, Shrimati Basava	Roypradhan, Shri Amar
Raju, Shri Bh. Vijaykumar	Sadul, Shri Dharmanna Mondayya
Rajulu, Dr. R.K.G.	Sai, Shri A. Pratap
Ram Babu, Shri A.G.S.	Sajjan Kumar, Shri
Ram Singh, Rao	Sangma, Shri Purno A.
Ramchandran, Shri Mullappally	Sanipalli, Shri Gangadhara
Ramasamy, Shri Rajagopal Naidu	Sarode, Dr. Guntant Rambhau
Ramdew, Ram, Shri	Sawant, Shri Sudhir
Rana, Shri Kashiram	Sayed, Shri P.M.
Rao, Shri J. Chokka	Scindia, Shri Madhavrao
Rao, Shri P.V. Narasimha	Scindia, Shrimati Vijayaraje
Rao, Shri V. Krishna	Selja, Kumari
Rawat, Shri Bhagwan Shankar	Shah, Shri Manabendra
Rawat, Shri Prabhu Lal	Shankaranand, Shri B.
Rawat, Prof. Rasa Singh	Sharma, Shri Chiranji Lal
Ray, Shri Rabi	Sharma, Shri Satish Kumar
Ray, Dr. Sudhir	Shastri, Shri Vishwanath
Raychaudhuri, Shri Sudarsan	Shivappa, Shri Kodakani Gowdana
Reddaiah Yadav, Shri K.P.	Shukla, Shri Vidyacharan
Reddy, Shri A. Indrakaran	Silvera, Dr. C.
Reddy, Shri Anantha Venkata	Singh, Shri Arjun
Reddy, Shri G. Ganga	Singh, Shri Dalbir
Reddy, Shri M. Baga	Singh, Shri Hari Kishore
Reddy, Shri M.G.	Singh, Shri Khelsai
Reddy, Shri Magunta Subbarama	Singh Shri Manphool

Singh, Shri Motilal	Thungon, Shri P.K.
Singh, Shri Pratap	Tindivanam, Shri K. Ramamurthee
Singh, Shri Rajveer	Tirkey, Shri Pius
Singh, Shri Ram	Tomar, Dr. Ramesh Chand
Singh, Shri S.B.	Topdar, Shri Tarit Baran
Singh Deo, Shri K.P.	Tope Shri Ankushrao Raosaheb
Singla, Shri Sant Ram	Topno, Kumari Frida
Sodi, Shri Manku Ram	Tripathi, Shri Lakshmi Narain Mani
Solanki, Shri Surajbhanu	Tytler, Shri Jagdish
Soundaram, Dr. (Shrimati) K.S.	Umbrey, Shri Laeta
Sridharan, Dr. Rajagopalan	Upadhyay, Shri Swarup
Sreenivasan, Shri C.	Urs, Shrimati Chandra Prabha
Sukh Ram, Shri	Yadde, Shri Sobhanadreeswara Rao
Sultanpuri, Shri Krishan Dutt	Varma, Shri Ratilal
Sundararaj, Shri N.	Verma, Shri Bhawani Lal
<i>Suresh, Shri Kodikkunil</i>	<i>Verma, Kumati Vimla</i>
<i>Swamy, Shri G. Venkat</i>	<i>Vijayaraghavan, Shri V.S.</i>
Tandel, Shri D. J.	Vyas, Dr. Girija
Tara Singh, Shri	Wasnik, Shri Mukul Balkrishna
Tej Narayan Singh, Shri	Yadav, Shri Chandra Jeet
Thakur, Shri Mahendra Kumar Singh	Yadav, Shri Chun Chun Prasad
Thangkabalu, Shri K.V.	Yadav, Shri Devendra Prasad
Tharadevi Siddhartha, Shrimati D.K.	Yadav, Shri Ram Saran
Thomas, Prof. K.V.	Yadav, Dr. S.P.
Thomas, Shri P.C.	Yadav, Shri Surya Narayan
Thorat, Shri Sandipan Bhagwan	Yumnam, Shri Yaima Singh

NIL

18.23 hrs.

MR. SPEAKER: Subject to correction, the result of the division is:

Ayes : 326

Noes : Nil

The motion is carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

The motion was adopted.

Clause 1, as amended, was added to the Bill.

MR. SPEAKER: The question is:

"That the Enacting formula and the long title stand part of the Bill"

The motion was adopted

The Enacting formula and the long Title were added to the Bill.

MR. SPEAKER: The Minister may now move that the Bill be passed.

SHRI K. VIJAYA BHASKARA REDDY:
I beg to move:

"That the Bill, as amended, be passed".

MR. SPEAKER: Since this is required to be passed by a special majority, voting will be by division.

Let the lobbies be cleared—

Now the lobbies have been cleared.

The question is:

"That the Bill, as amended, be passed."

Division No. 22

Ayes

Acharia, Shri Basu Deb

Adaikalaraj, Shri L.

Advani, Shri Lal K.

Agnihotri, Shri Rajendra

Ahmed, Shri Kamaluddin

Aiyar, Shri Mani Shankar

Akber Pasha, Shri B.

Anbarasu Era, Shri

Anjalose, Shri Thayil John

Ansari, Shri Mumtaz

Antulay, Shri A.R.

Arunachalam, Shri M.

Asokaraj, Shri A.

Athithan, Shri R.

Azam, Dr. Faiyazul

Baitha, Shri Mahendra

Bala, Dr. Asim

Balayogi, Shri G.M.C.

Baliyan, Shri N.K.

Banerjee, Kumari Mamata

Bansal, Shri Pawan Kumar

Barman, Shri Uddhab

*The following members also recorded their votes:

Ayes:

Dr. D.P. Pal, Shri Narain Singh Chaudhri, Shri Barelal Jatav, Shri Thulasiah Vandayar, Shri K.V. R. Chowdary, Shri Ram Badan, Shri Ram Prasad Singh.

Basu, Shri Chitta

Chavda, Shri Ishwarbhai Khodabhai

Bhadana, Shri Avtar Singh

Chennithala, Shri Ramesh

Bhagey Gobardhan, Shri

Chidambaram, Shri P.

Bhakta, Shri Manoranjan

Chinta Mohan, Dr.

Bhandari, Shrimati Dil Kumari

Choudhary, Shri Ram Tahal

Bhardwaj, Shri Paras Ram

Choudhury, Shri Saifuddin

Bhargava, Shri Girdhari Lal

Chowdary, Dr. K.V.R.

Bhatia, Shri Raghunandan Lal

Chowdhary, Shrimati Santosh

Bhattacharaya, Shrimati Malini

Dadahoor, Shri Gurcharan Singh

Bhoi, Dr. Krupasindhu

Damor, Shri Somjibhai

Bhonsle, Shri Prataprao B.

Das, Shri Dwaraka Nath

Bhonsle, Shri Tejsingh Rao

Das, Shri Jitendra Nath

Bhuria, Shri Dileep Singh

Deka, Shri Probin

Birbal, Shri

Delkar, Shri Mohan S.

Buta Singh, Shri

Dennis, Shri N.

Chacko, Shri P.C.

Deshmukh, Shri Anantrao

Chaliha, Shri Kirip

Deshmukh, Shri Ashok Anandrao

Chandrakar, Shri Chandulal

Dev, Shri Sontosh Mohan

Chandrasekhar, Shrimati Maragatham

Devarajan, Shri B.

Charles, Shri A.

Devi, Shrimati Bibhu Kumari

Chatterjee, Shri Nirmal Kanti

Dhumal, Prof. Prem

Chatterjee, Shri Somnath

Dighe, Shri Sharad

Chaudhary, Shri Kamal

Digvijaya Singh, Shri

Chaudhary, Shri Ram Prakash

Doone, Dr. Ram Chandra

Chaudhri, Shri Narain Singh

Drcna, Shri Jagat Vir Singh

Chaure, Shri Babu Hari

Dubey, Shrimati Saroj

Chavan, Shri Prithviraj D.

Dutt, Shri Sunil

Farook, Shri M.O.K.

Jatav, Shri Bare Lal

Fatmi, Shri Mohammad Ali Ashraf

Jawali, Dr. B.G.

Fernandes, Shri George

Jayamohan, Shri A.

Fernandes, Shri Oscar

Jævarathinam, Shri R.

Fundkar, Shri Pandurang Pundlik

Jena, Shri Srikanta

Gaikwad, Shri Udaysingrao

Jha, Shri Bhogendra

Gajapathi Shri Gopi Nath

Jhikram, Shri Mohanlal

Galib, Shri Gurcharan Singh

Joshi, Shri Anna

Gamit, Shri Chhitubhai

Joshi, Shri Dau Dayal

Gavit, Shri Manikrao Hodlya

Kahandole, Shri Z.M.

Geholot, Shri Ashok

Kai.on, Shri Surinder Singh

Ghatowar, Shri Paban Singh

Kale, Shri Shankarrao D.

Giri, Shri Sudhir

Kaliaperumal, Shri P.P.

Girija Devi, Shrimati

Kamal, Shri Shyam Lal

Gogoi, Shri Tarun

Kamal Nath, Shri

Gomango, Shri Giridhar

Kamat, Shri Gurudas

Gudadinni, Shri B.K.

Kamble, Shri Arvind Tulshirm

Gundewar, Shri Vilasrao Nagnathrao

Kamson, Prof. M.

Gupta, Shri Indrajit

Kanithi, Dr. Viswanatham

Handique, Shri Bijoy Krishna

Kapse, Shri Ram

Harchand Singh, Shri

Karreddula, Shrimati Kamala Kumari

Hooda, Shri Bhupinder Singh

Kasu, Shri Venkata Krishna Reddy

Hossain, Shri Syed Masudal

Katheria, Shri Prabhu Dayal

Inder Jit, Shri

Kaul, Shrimati Sheila

Jaffer Sharief, Shri C.K.

Kaur, Shrimati Sukhbuns

Jangde, Shri Khelan Ram

Kewal Singh, Shri

Jaswant Singh, Shri

Keeri Lal, Shri

Khan, Shri Alam Sher

Maurya, Shri Anand Ratna

Khan, Shri Sukhendu

Meena, Shri Bheru Lal

Khanduri, Shri Bhuwan Chandra

Meghe, Shri Datta

Khanoria, Shri D.D.

Mirdha, Shri Nathu Ram

Khurana, Shri Madan Lal

Mishra, Shri Ram Nagina

Khursheed, Shri Salman

Misra, Shri Satyagopal

Konathala, Shri Rama Krishna

Misra, Shri Shyam Bihari'

Kori, Shri Gaya Prasad

Mollah, Shri Hannan

Krishan Kumar, Shri S.

Mujahid, Shri B.M.

Krishnaswamy, Shri M.

Mukherjee, Shrimati Geeta

Kshirsagar, Shrimati Kesharbai Sonaji

Mukhopadyay, Shri Ajoy

Kudumula, Kumari Padamasree

Muniyappa, Shri K.H.

Kuli, Shri Balin

Murmu, Shri Rup Chand

Kumari, Shri Nitish

Murthy, Shri M.V. Chandrashekara

Kumaramangalam, Shri Rangarajan

Muttemwar, Shri Vilas

Kuppuswamy, Shri C.K.

Naik, Shri A. Venkatesh

Kurien, Prof. P.J.

Naik, Shri Ram

Lakshmanan, Prof. Savithri

Narayanan, Shri K.R.

Laljan Basha, Shri S.M.

Narayanan, Shri P.G.

Malik, Dharampal Singh

Nawale, Shri Vidura Vithoba

Malik, Shri Purna Chandra

Nayak, Shri Mrutyunjaya

Mallikarjun, Shri

Nayak, Shri Subash Chandra

Mallikarjunaiah, Shri S.

Netam, Shri Arvind

Mallu, Dr. R.

Nikam, Shri Govindrao

Manjay Lal, Shri

Nyamagouda, Shri S.B.

Marbaniang, Shri Peter G.

Odeyar, Shri Channaiah

Mathew, Shri Pala K.M.

Oraon, Shri Lalit

Owaisi, Shri Sultan Salahuddin	Pilot, Shri Rajesh
Pal, Dr. Debi Prosad	Potdukhe, Shri Shantaram
Pal, Shri Rupchand	Prabhu Zantye, Shri Harish Narayan
Palacholla, Shri Venkata Rangayya Naidu	Pradhani, Shri K.
Pandeya, Dr. Laxminarayan	Prakash, Shri Shashi
Pandian, Shri D.	Pramanik, Shri Radhika Ranjan
Panigrahi, Shri Sriballav	Prasad, Shri Hari Kewal
Paswan, Shri Chhedi	Purkayastha, Shri Kabindra
Paswan, Shri Ram Vilas	Raf.i, Shri Ram Lal
Patel, Dr. Amrit Lal Kalidas	Rai, Shri Kalp Nath
Patel, Shri Brishin	Rai, Shri Lall Babu
Patel, Shri Harilal Nanji	Rai, Shri M. Ramanna
Patel, Shri Praful	Rajaravivarma, Shri B.
Patel, Shri Shravan Kumar	Rajendra Kumar, Shri S.S.R.
Patel, Shri Uttambhai Harjibhai	Rajeswari, Shrimti Basava
Patil, Shri Prakash V.	Raju, Shri Bh. Vijayakumar
Patil, Shrimati Pratibha Devisingh	Rajulu, Dr. R.K.G.
Patil, Shrimati Surya Kanta	Ram Babu, Shri A.G.S.
Patil, Shri Uttamrao Deorao	Ram Badan, Shri
Patil, Shri Yashwantrao	Ram Singh, Rao
Patnaik, Shri Sivaji	Ramchandran Shri Mullappally
Patra, Dr. Kartikeswar	Ramasamy, Shri Rajagopal Naidu
Pattanayak, Shri Sarat Chandra	Ramdew Ram, Shri
Pawar, Shri Sharad	Rana, Shri Kashiram
Pawar, Dr. Vasant Niwruuti	Rao, Shri J. Chokka
Peruman, Dr. P. Vallal	Rao, Shri P. V. Narsimha
	Rao, Shri V. Krishna

Rawat, Shri Bhagwan Shankar

Shah, Shri Manabendra

Rawat, Shri Prabhu Lal

Shankaranand, Shri B.

Rawat, Prof. Rasa Singh

Sharma, Shri Chiranji Lal

Ray, Shri Rabi

Sharma, Shri Satish Kumar

Ray, Dr. Sudhir

Shastri, Shri Vishwanath

Raychaudhuri, Shri Sudarsan

Shivappa, Shri Kodakani Gowdana

Reddaiah Yadav, Shri K.P.

Shukla, Shri Vidyacharan

Reddy, Shri A. Indrakaran

Silvera, Dr. C.

Reddy, Shri Anantha Venkata

Singh, Dr. Chattrapal

Reddy, Shri G. Ganga

Singh, Shri Dalbir

Reddy, Shri M. Baga

Singh, Shri Hari Kishore

Reedy, Shri M.G.

Singh, Shri Khelsai

Reedy, Shri Magunta Subbarama

Singh, Shri Manphool

Reddy, Shri R. Surender

Singh, Shri Motilal

Reddy, Shri K. Vijaya Bhaskara

Singh, Shri Pratap

Roypradhan, Shri Amar

Singh, Shri Rajveer

Sadul, Shri Dharmanna Mondayya

Singh, Shri Ram

Sai, Shri A. Pratap

Singh, Shri S.B.

Sajjan Kumar, Shri

Singh, Deo, Shri K.P.

Sangma, Shri Purno A.

Singla, Shri Sant Ram

Sanipalli, Shri Gangadhara

Sodi, Shri Manku Ram

Sarode, Dr. Guntvant Rambhau

Solanki, Shri Surajbhanu

Sawant, Shri Sudhir

Soundaram, Dr. (Shrimati) K.S.

Sayeed, Shri P.M.

Sridharan, Dr. Rajagopalan

Scindia, Shri Madhavrao

Sreenivasan, Shri C.

Scindia, Shrimati Vijayaraje

Sukh Ram, Shri

Selja, Kumari

Sultanpuri, Shri Krishan Dutt

433 Constitution (Seventy-Sixth Amendment) Bill
Sundararaj, Shri N.

VAISAKHA 17, 1914 (SAKA) (Amendment of Articles 434
54 and 239AA)

Verma, Kumari Vimla

Suresh, Shri Kodikkunil

Vijayaraghavan, Shri V.S.

Swamy, Shri G. Venkat

Vyas, Dr. Girija

Tandel, Shri D.J.

Wasnik, Shri Mukul Balkrishna

Tara Singh, Shri

Yadav, Shri Chandra Jeet

Tej Narayan Singh, Shri

Yadav, Shri Chun Chun Prasad

Thakur, Shri Mahendra Kumar Singh

Yadav, Shri Devendra Prasad

Thangkabalu, Shri K.V.

Yadav, Shri Ram Saran

Tharadevi Siddhartha, Shrimati D.K.

Yadav, Dr. S.P.

Thomas Prof. K.V.

Yadav, Shri Surya Narayan

Thomas, Shir P.C.

Yumnam, Shri Yaima Singh

Thort, Shri Sandipan Bhagwan

NOES

Thungon, Shri P.K.

NIL

Tindivanam, Shri K. Ramamurthee

MR. SPEAKER: Subject to correction,
the result of the division is:

Tikey, Shri Pius

Ayes : 328

Tomar, Dr. Ramesh Chand

Noes: : Nil

Topdar, Shri Tarit Baran

The motion is carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting.

Tope, Shri Ankushrao Raosaheb

The Bill, as amended, is passed by the requisite majority, in accordance with the provisions of Article 368 of the Constitution.

Topno, Kumari Frida

The motion was adopted

Tripathi, Shri Lakshmi Narain Mani

MR. SPEAKER: The House stands adjourned to meet again tomorrow, Friday, the 8th May at 11 A.M.

Tytler, Shri Jagdish

The Lok Sabha then adjourned till Eleven of the Clock on Friday, May 8, 1992/ Vaisakha 18, 1914 (Saka).

Umbrey, Shri Laeta

Upadhyay, Shri Swarup

Urs, Shrimati Chandra Prabha

Vadde, Shri Sobhanadreeswara Rao

Varma, Shri Ratilal

*The following members also recorded their votes:-

Ayes:

Shri Arjun Singh, Dr. (Shrimati) Padma, Shri Bhawani Lal Verma, Shri Thulasiah Vandyar, Shri Ram Prasad Singh.